

multi-year re-scheduling of debts of developing countries should be followed. The Committee also supported the need for a substantial issue of SDRs in the Fourth Basic Period. The Interim Committee (which is a Committee of the Governor of IMF) which met on 17th April, 1985 welcomed the intention of the Paris Club to consider multi-year rescheduling, if appropriate, but could not reach an agreement on allocation of SDRs in the Fourth Basic Period. The Interim Committee, therefore, agreed to consider this matter at its next meeting in October, 1985.

(e) The Interim Committee of the IMF on April 19, 1985 noted that improvements of the international monetary system were currently under study and it was agreed that the Committee would review these issues at its next meeting in Seoul in October, 1985.

(f) Our reaction can be formulated only after the proposals are made known.

[*Translation*]

Decline in Export of Cotton Textiles

*911. DR. B. L. SHAILESH : Will the Minister of SUPPLY AND TEXTILES be pleased to state :

(a) whether there has been some decline in the export of cotton textiles to western countries during the last two years ; and

(b) if so, the major reasons therefor and remedial measures proposed in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEX-

TILES (SHRI CHANDRASEKHAR SINGH) : (a) No, Sir.

(b) Does not arise.

[*English*]

Pending Appeals and Revision Applications for Customs Disputes

*912. SHRI BHOLA NATH SEN : Will the Minister of FINANCE be pleased to state :

(a) whether Government have taken steps to speed up disposal of appeals and revision applications in respect of Customs disputes ;

(b) if so, the details of the steps taken and the results thereof ;

(c) the total number of appeals and revision applications in respect of Customs disputes pending as on 31st day of March 1985, 1984 and 1983 ; and

(d) the number of such appeals/revision applications pending for more than six months/one year on the dates mentioned above ?

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). Steps have been taken to expedite disposal of Customs appeals and Revision Applications by Collectors of Customs (Appeals) and Central Government respectively, by appropriate deployment of the available man-power and maintaining watch over disposal of cases. This has resulted in significant reduction in the number of pending cases.

(c) and (d). The required information is given in the attached statement.

Statement

(To reply to Lok Sabha Question No. 912 for 17.5.1985)

	Date	Total No. of pending cases.	No. of cases pending between 6 and 12 months	No. of cases pending for over 1 year
1	2	3	4	5
Revision	(i) 31.3.83	2688	2262	426

1	2	3	4	5
Applications before Central Government.	(i) 31.3.84	2056	—	2056
	(iii) 31.3.85	856	86	681
Appeals before Collectors of	(i) 31.3.83	8784	1844	1873
	(ii) 31.3.84	9610	1973	2284
Customs (Appeals)	(iii) 31.3.85	5126	1097	1096

Loans to Weaker Sections

*913. SHRI MOHANBHAI PATEL :
Will the Minister of FINANCE be pleased to state :

(a) whether weaker sections of the society are not getting loans from the nationalised banks in the country and particularly in Gujarat under the 20 Point Programme ;

(b) whether Government have received any complaints in this regard ;

(c) if so, the details thereof ; and

(d) whether any instructions have been issued to the nationalised banks to liberalise the sanction of loans to the weaker sections of the society for implementation of the 20-Point Programme ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d). The Reserve Bank of India have issued guidelines to all scheduled commercial banks about the identification of beneficiaries for the 20-Point Programme belonging to the weaker sections of the community and have advised them to increase the flow of credit to weaker sections so that the share of advances to weaker sections reaches the level of 25% of the total priority sector advances by the end of March, 1985. According to the provisional date of Reserve Bank of India available for the period ending December 84, the outstanding advances to weaker sections in all States and

Union Territories, including Gujarat, were of the order of Rs. 3704 crores involving 151 lakh borrowal accounts. Complaints are received from time to time regarding difficulties faced by individual borrowers on account of delays in section of proposals in various States, including Gujarat. The banks have been directed to expedite the disposal of loan applications and also to ensure that majority of applications are disposed of at the branch level itself.

Exploitation of Coal Deposits in Jammu and Kashmir

*914. PROF. SAIFUDDIN SOZ :
Will the Minister of STEEL, MINES & COAL be pleased to state :

(a) whether coal deposit in Jammu and Kashmir have been exploited fully ; and

(b) if so, the details thereof ?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) : (a) and (b). In Jammu and Kashmir, the coal deposits occur in Kalakot area. These deposits are worked by M/s J and K Minerals Ltd., on Enterprise of the State Government of J and K. As the coal seam here occurs in the form of discontinuous and inconsistent lenticular patches and there is no pattern in the shape and size of these lenses, it has not been possible to have an accurate assessment of the extent of deposits. The present estimates by J and K Mines and Directorate of Geology and Mining of the State